

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00242/2020**

Jabalpur, this Wednesday, the 04<sup>th</sup> day of March, 2020

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Smt. Manju Tomar, aged about 46 years, Wd/o Late Abhay Singh Tomar, d/o Late Gyanchand Pateriya, R/o 444, Tomar Niwas, Manju Teli Ki Gali, Dixitpura, Jabalpur – 482004 (M.P) -Applicant

**(By Advocate – Shri Rajnessh Gupta)**

**V e r s u s**

1. Union of India through its Secretary, Govt. of India, Ministry of Defence, Raksha Bhawan, New Delhi – 010001.
2. General Manager, Gun Carriage Factory, Ranjhi Road, Jabalpur – 482002. -Respondents

**(By Advocate – Shri Surendra Pratap Singh)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is a widow daughter of Late Shri Gyanchand Pateriya. She is seeking family pension as per Office Memorandum dated 25.08.2004 (Annexure A-3).

2. Learned counsel for the applicant submits that the applicant has submitted representation dated 03.09.2019 followed by reminder dated

27.11.2019 (Annexure A-4 colly.), which are still pending with the respondent department.

3. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide her representation in a time-bound manner.
4. Learned counsel for the respondents has no objection if this Original Application is disposed of in above terms.
5. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide her representation dated 03.09.2019 (Annexure A-4), if not already decided, within a period of 90 days from the date of receipt of certified copy of this order.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
am/-

**(Navin Tandon)**  
**Administrative Member**

